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WP-16479-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12th OF MAY, 2026

WRIT PETITION No. 16479 of 2026

KAMAL KUMAR RATHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Harpreet Singh Gupta, learned counsel for the petitioner.

Shri H.S. Ruprah, learned Additional Advocate General with Shri Adwitya Parasher, learned counsel for the respondent/State.

Shri S.M. Guru, learned counsel for the respondent/Union of India.

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WITH

WRIT PETITION No. 16640 of 2026

MRS PUSHPA TIWARI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Gopesh Yash Tiwari, learned counsel for the petitioner.

Shri H.S. Ruprah, learned Additional Advocate General with Shri Adwitya Parasher, learned counsel for the respondent/State.

Shri S.M. Guru, learned Deputy Solicitor General for the respondent/Union of India.

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WRIT PETITION No. 16980 of 2026

DR. G. P. MISHRA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS



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Appearance:

Shri Aditya Sanghi, learned Senior Counsel with Ms. Alka Singh and Ms. Vinita Ahuja, learned counsel for the petitioner.

Shri H.S. Ruprah, learned Additional Advocate General with Shri Adwitya Parasher, learned counsel for the respondent/State.

Shri S.M. Guru, learned counsel for the respondent/Union of India.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

These public Interest litigation petitions have been filed pertaining to the unfortunate incident that occurred at the Bargi Dam.

Learned Additional Advocate General appearing for the State submits that a Judicial Inquiry Commission has already been appointed under the chairpersonship of a former judge of this Court with the following terms of reference:

"2. जाँच के बिन्दु निम्नानुसार निर्धारित किये जाते हैं:-

(I) दुर्घटना के कारणों की जाँच करना एवं उत्तरदायित्व का निर्धारण।

(II) दुर्घटना के दौरान एवं दुर्घटना के उपरांत बचाव उपायों की पर्याप्तता एवं राहत कार्यों की समीक्षा।

(III) राज्य में संचालित सभी नौकाओं, कूज एवं जल क्रीड़ा गतिविधियों का ऑडिट तथा "इनलैंड वैसल्स एक्ट, 2021" एवं "एनडीएमए बोट सेफ्टी गाइडलाइंस, 2017" के अनुरूप जलयानों के प्रमाणीकरण की व्यवस्था।

(IV) राज्य में कूज, नौकाओं एवं जल क्रीड़ा गतिविधियों के संचालन एवं रखरखाव हेतु एक समान मानक संचालन प्रक्रिया (SOP) तैयार करना।

(V) ऐसे सभी स्थानों पर, जहाँ नागरिक जल परिवहन, नौका, कूज एवं जल क्रीड़ा गतिविधियां संचालित की जा रही हैं, त्वरित प्रतिक्रिया दल (Quick Response Team) के गठन की व्यवस्था।"

Learned Additional Advocate General submits that the Commission of Inquiry has already requested for suggestions from public.

In view of the above, learned counsels for the petitioners seek leave to withdraw the petition with liberty to submit representation/provide



suggestions to the Chairperson of the Judicial Inquiry Commission.

Learned Additional Advocate General also submits that by order dated 01.05.2026, it has been directed that further operation in all Boat Clubs as well as Cruise across the State have been suspended till further orders and by order dated 06.05.2026, a safety audit of cruise boats of different units of M.P. Tourism have already been directed to be conducted apart from the complete security check and audit of infrastructure.

In view of the above, the petitions are disposed of with liberty to the petitioners as prayed for.

Needless to state, it would be open to the petitioner to raise further grievances if so warranted in future.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

P/-